

(c) whether promotional channels have also been blocked; and

(d) if so, steps taken to correct the situation?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir. Nearly 4,900 employees of various categories have been transferred from various offices of the Indian Audit & Accounts Department to the departmentalised accounts offices in the Civil Ministries/Departments as a consequence of the phase implementation of the scheme of departmentalisation of accounts

(b) and (c). The transfer of personnel was effected under the provisions of the Departmentalisation of Union Accounts (Transfer of Personnel) Act, 1976 which *inter alia* enjoined that every transferred officer or employee shall be entitled to be appointed to a post carrying a scale of pay not less favourable than that of the post which he held immediately before the date of such transfer and in the same capacity (whether substantive or officiating) in which he held the post last mentioned. The service rules of Group 'B' staff have already been notified and the service rules for Groups 'C' and 'D' staff are under finalisation. It is being ensured that the service conditions of the transferred staff are not less favourable than those prior to departmentalisation of accounts. In most cases, promotions of the transferred staff in various categories so far made compare favourably and are generally better than the promotional prospects in their parent offices.

Since all the posts at supervisory levels could not be filled by transferees from Audit Department, substantial promotions to the grades of accounts officers and junior accounts officers have been given to the staff in the departmentalised accounts offices. For example, a large number of

persons who had passed the subordinate accounts service examination in the Audit Department and were awaiting promotion for several years for want of vacancies were promoted as junior accounts officers which would not have been possible but for separation of accounts from audit. Besides, in the service rules for Group 'C' Staff, it is being provided that a limited percentage of posts in the junior accounts officers cadre will be filled by promotion of persons who have not passed the qualifying examination. The promotional channels are, therefore, not blocked.

(d) Does not arise.

#### **Scheme submitted by Uttar Pradesh Government for Financial Assistance**

2420. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Uttar Pradesh Government have submitted a scheme for assistance out of the financial assistance given by the World Bank for rural areas; and

(b) if so, the outlines thereof and the total amount given to Uttar Pradesh?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). On a request from the Government of India, the State Government of Uttar Pradesh have sent a number of project proposals for being included in the shelf of projects to be built up for being posed to the World Bank. These proposals alongwith proposals received from others states are being processed for taking a view on posing them for external assistance. The list of proposals so far received from the Government of Uttar Pradesh in respect of development of rural areas is given in the statement.

## Statement

List of proposals for assistance from World Bank for Rural Areas

Sl. No.	Name	Proposed outlay
1	Soil & Water Conservation	Rs. 59.00 crores
2	Integrated Area Development Programme	Rs. 10.41 crores
3	Horticulture Development, Hills	Rs. 40.00 crores
4	Horticulture Development Plains	Rs. 21.86 crores
5	Tons Valley Logging Hunting and Road Building	Rs. 17.00 crores
6	Plantation of Spices	Rs. 30.00 crores
7	Social Forestry	Rs. 40.00 crores
8	Improvement of Eastern Yamuna Canal	Rs. 42.00 crores
9	Drainage Improvement schemes	Rs. 26.17 crores
10	River Improvement Schemes	Rs. 31.00 crores
11	Fish Production & Distribution	Rs. 1.10 crores
12	Sharda Sahayak Command Area Development	Rs. 71.00 crores
13	Ram Ganga Command Area Development	Rs. 302.00 crores
14	Agricultural Intensification	Rs. 64.00 crores
15	Development of Agricultural Markets	Rs. 14.00 crores

### Proposal to Simplify the procedure for Clearance of Claims

2421 SHRI CHITTA BASU Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state

(a) whether Government are aware of the fact that the majority of the Indian owners of properties in East Pakistan having lost their relevant and connected documents cannot produce collateral evidence to justify their claims,

(b) if so what steps Government propose to take to simplify the procedure,

(c) whether it is a fact that disposal of claims requires quite a long time,

(d) if so what steps Government propose to take to expedite the clearance of the claims, and

(e) whether the last date for registering claims has since expired if so, whether there will be further extension of time?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) (a) Verification of claims without the relevant documentary evidence could lead to abuse and it is not possible to decide such cases without sufficient evidence being adduced by the claimants. From the scrutiny of claims made by the Custodian of Enemy Property it appears that most of the claimants